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Government of India
Ministry of Finance
(Department of Revenue)

New Delhi, the 12th January, 1979.

No.2661 (F.No.404/3/79-ITCC: In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1951 (43 of 1961) and in supersession of the Notification of the Government of India in the Department of Revenue No.2574 (F.No.404/101/78-ITCC) dated 8.11.78, the Central Government hereby authorises Shri B. Rai Hans being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This notification shall come into force with effect from the date Shri B.Rai Hans takes over charge as Tax Recovery Officer.

Sd/-
(H.Venkataraman)
Deputy Secretary to the Govt.of India.

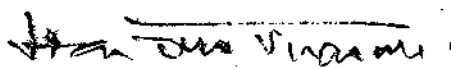
The Manager,
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Deputy Secretary to the Govt.o
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*Nagpal.